

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 27/10/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71005/2016-EX[DB] dated 24/10/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/CROSS/107/2008 E/324/2008	CCE LUCKNOW 7-A, ASHOK MARG, LUCKNOW.

Name and Address of
Respondent

2	AVADH TRANSFORMERS PVT. LTD. UNIT-II, VILL- TIWARIPUR, PO.- UTURI, DISTT. SULTANPUR (U.P.),
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Copy To

Advocate(s) / Consultant(s):

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38

11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

13 C.D.R. 14 Office Copy 15 Guard File

Asstt. Registrar

27/10/16
 RECEIVED
 SIGN. DEPARTMENT OF
 CUSTOMS, EXCISE & SERVICE TAX
 APPELLATE TRIBUNAL
 38, MG MARG, ALLAHABAD-211001

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No. E/324/2008-EX[DB] With
CROSS Application No. E/CROSS/107/2008

(Arising out of Order-in-Appeal No. 120 & 121-CE/LKO/2007 dated
07/11/2007 passed by Commissioner of Central Excise & Customs
(Appeals), Lucknow)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)
and

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Commissioner of Central Excise, Lucknow

Appellant

Vs.

M/s Avadh Transformers (P) Ltd.

Respondent

Appearance:

Shri Pawan Kumar Singh, Superintendent, (AR),
None

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing & Date of Decision: 24/10/2016

FINAL ORDER NO...71005/2016

Per: Anil Choudhary

Heard. As the amount in dispute is less than Rs. 10 lacs, the appeal is dismissed under litigation policy, without entering into merits. C.O. also stand disposed.

(Pronounced in Court)

(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ansari

प्रमाणित प्रतिलिपि / Certified True Copy

16.11
सहायक फंजीनर / Asst. Registrar
सीमा शुल्क, जयपुर / Asst. Secy
अपील अधिकारी / Asst. Secy
38, एम. जी. मार्ग, जयपुर-311001
38, M. G. MARG, JAIPUR-311001

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